

5. Residence of the High Commissioner of India, Canberra :

1966-67 :	Rs. 4,838.44
1967-68 :	Rs. 35,993.92
1968-69 :	Rs. 7,770.00

From the figures given above, it will be seen that no large and inordinate expenditure has been incurred on the residences of the Indian envoys in question.

(c) The Missions take every step to curtail the expenditure on this account consistent with the proper maintenance of Government property. In case of leased houses, every effort is made to persuade landlords for minor/major repairs. Thus, Government liability on repairs and maintenance is kept at the bare minimum.

**Export of Cement**

532. SHRI R. K. BIRLA :  
 SHRI BHARAT SINGH  
 CHAUHAN :  
 SHRI HUKAM CHAND  
 KACHWAI :  
 SHRI SHARDA NAND :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the total quantity of cement exported to the different countries from April, 1968 to March, 1969 ;

(b) the price at which the cement was exported to each country ;

(c) the target fixed for export during the year and the extent to which it has been achieved ;

(d) whether there was a loss in the export of cement and if so, the loss per tonne and the manner in which the loss was compensated ; and

(e) the targets fixed for its export during the year 1969-70 and the amount of foreign exchange likely to be earned thereby ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). A statement is attached.

*Statement*

Quantity in Tonne Value in '000' of Rs.  
 Unit Value in Rs. per Tonne

S. N. Name of country 1968-69	Unit value		
	Qty. Val.		
1. Ceylon	98155	9227	94.00
2. Kuwait	25875	3260	126.00
3. Muscat	1290	158	122.52
4. Nepal	60244	7263	120.55
5. Saudi Arabia	18260	2546	136.73
6. Others	1101	156	141.62
<b>Total :</b>	<b>205285</b>	<b>22610</b>	

(c) No export target was fixed.

(d) Yes, Sir. The average loss in the export of cement worked out to about Rs 33/- per tonne which was met as follows :-

- (i) Up to Rs. 25/- from Market Development Fund of the Government of India ;
- (ii) Upto Rs. 6/- from Cement Regulation Account maintained by Cement Corporation of India ; and
- (iii) The balance from factories engaged in cement exports.

(e) No export target for the export of cement during the year 1969-70 has been fixed.

**Export of Honey**

533 SHRI R. K. BIRLA : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that honey is being exported ;

(b) if so, the quantity of honey exported during the last three years, year-wise, and the names of the countries to which exported ;

(c) the amount of foreign exchange earned on this account during the above period ; and

(d) the incentives which are being given to the bee-keeping industry in order to boost the export of honey ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY ( SHRI CHOWDHARY RAM SEWAK ) : (a) Yes, Sir.

(b) and (c) :

Name of the countries	Qty. in kgs/Value in Rs.					
	1966-67		1967-68		1968-69	
	Qty.	Val.	Qty.	Val.	Qty.	Val.
Malaysia	—	—	45	270	—	—
Netherlands						
Antilles	—	—	13	73	158	1466

(d) Assistance is available on the production of honey, although it is not directly related to the export effort.

#### Collision Between Indian Naval Ships

534. SHRIMATI ILA

PALCHOUDHURI :

SHRI S. A. AGADI :

SHRI HUKAM CHAND

KACHWAI :

SHRI V. NARASIMHA RAO :

SHRI VALMIKI CHAUDHARY :

SHRI D. C. SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that two Indian Naval Ships 'Mysore' and 'Rana' were involved in a collision early on the 2nd June, 1969 while carrying out night exercises and manoeuvres in the Arabian Sea ;

(b) if so, the causes of the collision and the extent of damages caused to both the ships together with the approximate amount of expenditure which will have to be incurred on the repairs of the two ships inclusive of the time which will be needed for carrying out the repairs ;

(c) whether it is also a fact that not only both the vessels have been damaged but that there have also been a number of fatal as well as other casualties and some of the Naval personnel are missing ;

(d) the steps taken to trace the missing personnel together with the result of the efforts made ; and

(e) the steps taken or proposed to be taken to prevent incidents of this nature in future ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) to (e). A Court of Enquiry into the accident has already been ordered and

is at present carrying out investigations. Only minor damages have been sustained by the ships. INS 'Mysore' has since been repaired during her routine refit ; the repairs to the INS 'Rana' are being carried out as part of a routine refit. The cost repairing the two ships will be known after the repairs are completed. Three Sailors were thrown overboard from INS 'Rana' due to the impact of the collision. An air-sea search for the missing sailors was conducted but without success. The sailors are presumed to be drowned. There were no other casualties. After the exact cause of the accident is established by the Court of Enquiry, suitable measures will be considered for avoidance of incidents of this nature

रिजर्व प्रतिरक्षा कर्मचारियों की पेंशन में वृद्धि

535. श्री निहाल सिंह : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1962 के बाद "रिजर्व फोर्स" के जवानों और अधिकारियों की पेंशन में सरकार ने कब से वृद्धि की है और यदि प्रत्येक मामले में कितनी वृद्धि की गई है ;

(ख) क्या उनकी पेंशन में की गई वृद्धि का भुगतान कर दिया गया है और यदि हां, तो कब से ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

प्रतिरक्षा-मंत्री (श्री स्वर्ण सिंह) : (क) से

(ग). रिजर्विस्ट सैनिक, नाविक और वैधानिक रिजर्विस्ट पेंशन के अधिकारी हैं जबकि अफसरों की दशा में ऐसी कोई पेंशन देय नहीं होती। अफसर रिटायर होने के पश्चात् पेंशन और अनुदान सहित रिजर्व में रखे जाते हैं।

1 अप्रैल 1968 से रिजर्विस्ट सैनिकों, नाविकों और वैमानिकों की पेंशन जो पहले 10 रुपये से 12 रुपये मासिक तक विभिन्न होती थी, 15 रुपये के एक समान दर तक बढ़ा दी गई थी (इसके अतिरिक्त 5 रुपये मासिक की एक तदर्थ वृद्धि भी देय है)। रिजर्विस्ट सैनिकों के लिए पेंशन के संशोधित दर स्वीकार करने वाले आदेश 16 अप्रैल 1968 को जारी किए गए थे और रिजर्विस्ट नाविकों और वैमानिकों के लिए